

(a) whether the Committee constituted to resolve the outstanding issues pertaining to missing and unconnected wagons carrying foodgrains from one destination to the other has submitted its report ; and

(b) if so, the action taken on the recommendations contained in this report ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) No, Sir.

(b) Does not arise.

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STATEMENT CORRECTING REPLY TO USQ NO. 4294 DATED 27-3-1986 RE : HAJ TRAFFIC

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : Reply to part (b) of the unstarred question No. 4294 answered in Lok Sabha on 27.3.1986 may be substituted by following reply :—

“(b) While Saudi Arabian Airlines did not participate in the Carriage of Haj traffic during 1983, it did participate in the carriage of the said traffic during 1984 and 1985. Its desire to participate in the carriage of Haj traffic in 1986 is not known.”

12.00 hrs.

[English]

(Interruptions)

MR. DEPUTY SPEAKER : Please take your seats first. Then only I will call you. Today, I am calling from this side.

SHRI V. SOBHANADREESWARA RAO : (Vijayawada) : Many posts of judges are vacant in the Andhra Pradesh High Court.

MR. DEPUTY SPEAKER : You give it to me in writing. I will go through it.

SHRI BASUDEB ACHARIA (Bankura) : Regarding.....

MR. DEPUTY SPEAKER : Your adjournment motion cannot be given consent to. It is a State subject. I discussed this matter two days before also. I would not allow it.

SHRI BASUDEB ACHARIA : Why not ?

MR. DEPUTY SPEAKER : This is a State subject. I cannot allow. (Interruptions)

SHRI BASUDEB ACHARIA : It is not a State subject.

MR. DEPUTY SPEAKER : You have clearly mentioned here “Andhra Pradesh Government.” It is a State subject. I would not allow it.

SHRI BASUDEB ACHARIA : Is the security of a judge a State subject ? Calling attention also I have given.

MR. DEPUTY SPEAKER : Sarvashree Basudeb Acharia, Saifuddin Chowdhary, Amal Datta and Suresh Kurup—all of you have given an adjournment motion. I cannot allow it.

SHRI BASUDEB ACHARIA : On what subject they have given, the House should know. (Interruptions) The life of a judge who delivered the judgment is at stake.

MR. DEPUTY SPEAKER : No, I would not allow it. Please take your seat. I would not allow this matter. It is a State subject. They will look after it. I cannot allow it.

SHRI BASUDEB ACHARIA : A member of this House is involved.

(Interruptions)

MR. DEPUTY SPEAKER : He was not a member at that time. This is entirely a different subject. Please take your seat, Mr. Acharia.